

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No.10284/2023

(Arising out of impugned final judgment and order dated 08-12-2022 in CRMBA No. 4675/2022 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

UNION OF INDIA

Petitioner(s)

VERSUS

VIJAY CHAUDHARY @ VIJAY KUMAR

Respondent(s)

(IA No. 142826/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 142827/2023 - EXEMPTION FROM FILING O.T.)

Date : 09-10-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE C.T. RAVIKUMAR
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mrs. Aishwarya Bhati, Ld. ASG
Mr. Sanjay Kumar Pandey, Adv.
Mr. Siddhant Kohli, Adv.
Ms. Jyoti Zongluju, Adv.
Ms. Shagun Thakur, Adv.
Mr. Arvind Kumar Sharma, AOR

For Respondent(s) Mr. Haraprasad Sahu, Adv.
Mr. Pranaya Kumar Mohapatra, AOR

UPON hearing the counsel the Court made the following
O R D E R

The learned counsel for respondent No.2 seeks two weeks' time to file the counter affidavit. Permission sought for is granted.

List the matter on 31.10.2023 along with connected matters.

(VIJAY KUMAR)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)